

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

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LOK SABHA

UNSTARRED QUESTION No.1227

TO BE ANSWERED ON FRIDAY, DECEMBER 22, 2017/PAUSHA 01, 1939 (SAKA)

COMPLAINTS OF UNDUE PROFITEERING UNDER GST

1227. DR. GOKARAJU GANGA RAJU:

Will the Minister of FINANCE be pleased to state:

- (a) whether a four-member committee has been set up to receive complaints of undue profiteering by any entity under the new Goods and Services Tax (GST) regime; and
(b) if so, the details thereof along with the number of complaints received so far and the action taken thereon, State-wise;

MINISTER OF STATE FOR FINANCE

(SHRI SHIV PRATAP SHUKLA)

(a) Yes Sir. A National Anti-Profiteering Authority and a Standing Committee on anti-profiteering has been set up to examine complaints on profiteering in GST.

(b) The details of the number of complaints received from the States so far are as below:

Sl. No.	State	No. of Complaints
1	Andhra Pradesh	5
2	Jharkhand	1
3	Maharashtra	4
4	National Capital Territory of Delhi	2
5	Rajasthan	5
6	Uttar Pradesh	4
7	Punjab	1
8	Kerala	1
9	Chhattisgarh	1
10	Haryana	45
11	Tamil Nadu	1
	Total	70

These are being examined by the State-level Screening Committees.
